

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Divison Bench)**

**Item No.-502**  
IB-695/ND/2023

**IN THE MATTER OF:**

ICICI Bank Ltd.

**.....Applicant**

**Vs.**

Focus Imaging & Research Centre Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv. Jagriti Ahuja along with Adv. Vijay Dutt, Counsel  
For the Respondent :

**ORDER**

Ld. Counsel for the Financial Creditor is present. Ld. Counsel for the Corporate Debtor is present and sought further time to file Vakalatnama and reply. On the last date of hearing i.e. on 26.04.2024, similar request was made by the Ld. Counsel for the Corporate Debtor. Last opportunity is being given to the Corporate Debtor to file the Vakalatnama and reply before the next date of hearing. List this matter on **05.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**